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Title: Papers laid on the Table of the House by Ministers/members.

MR. DEPUTY-SPEAKER: Papers to be laid on the Table.

Shri Sudip Bandyopadhyay.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): Sir, on behalf of Shri Ghulam Nabi Azad, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the HSCC (India) Limited, Noida, for the year 2010-2011.

(ii) Annual Report of the HSCC (India) Limited, Noida, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5376/15/11)

(2) A copy of the All India Institute of Medical Sciences (Amendment) Regulations, 2011 (Hindi and English versions) published in the Notification No. F.No. F.14-369(98)Co-ordination Cell/Estt.I in Gazette of India dated the 19th May, 2011 under sub-section (3) of Section 29 of the All India Institute of Medical Sciences Act, 1956.

(Placed in Library, See No. LT 5377/15/11)

...(Interruptions)

12.0½ hrs.

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At this stage, Shri Ghanshyam Anuragi and some other hon. Members came

and stood on the floor near the Table.)

...(Interruptions)

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): Sir, I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2010-2011, alongwith Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2010-2011.

(Placed in Library, See No. LT 5378/15/11)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Sir, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 5379/15/11)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economic Research, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economic Research, New Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 5380/15/11)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 5381/15/11)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics, Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics, Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 5382/15/11)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bangalore, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bangalore, for the year 2010-2011.

(Placed in Library, See No. LT 5383/15/11)

- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 24 of the Coinage Act, 1906:-

- (i) The Coinage of the One Hundred Fifty Rupees and Five Rupees coined to Commemorate the occasion of "150 years of the Comptroller and Auditor General of India" Rules, 2011 published in the Notification No. G.S.R. 798(E) in Gazette of India dated the 9th November, 2011.
- (ii) The Coinage of the One Hundred Rupees and Five Rupees coined to Commemorate the occasion of "100 Years of Civil Aviation in India" Rules, 2011 published in the Notification No. G.S.R. 723(E) in Gazette of India dated the 28th September, 2011.
- (iii) The Coinage of the One Hundred Fifty Rupees and Five Rupees coined to Commemorate the occasion of "150th Birth Anniversary of Swami Vivekananda" Rules, 2011 published in the Notification No. G.S.R. 724(E) in Gazette of India dated the 28th September, 2011.

(Placed in Library, See No. LT 5384/15/11)

(7) A copy of the Notification No. G.S.R. 673(E) (Hindi and English versions) published in Gazette of India dated 12th September, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 10/1996-CE dated 23rd July, 1996 under sub-section (2) of section 38 of the Central Excise Act, 1944.

(Placed in Library, See No. LT 5385/15/11)

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

- (i) The Service Tax (Fourth Amendment) Rules, 2011 published in Notification No. G.S.R.642(E) in Gazette of India dated 25th August, 2011 together with an explanatory memorandum.
- (ii) G.S.R.668(E) published in Gazette of India dated 9th September, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 31/2009-Service Tax dated 1st September, 2009.
- (iii) G.S.R.672(E) published in Gazette of India dated 12th September, 2011 together with an explanatory memorandum seeking to exempt arbitral tribunal from service tax under "Legal Consultancy Service".
- (iv) G.S.R.695(E) published in Gazette of India dated 19th September, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 18/2002-Service Tax dated 16th December, 2002.
- (v) G.S.R.696(E) published in Gazette of India dated 19th September, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 17/2004-Service Tax dated 10th September, 2004.

(Placed in Library, See No. LT 5386/15/11)

(9) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income-Tax Act, 1961:-

- (i) The Income-tax (7th Amendment) Rules, 2011 published in the Notification No. S.O. 2394(E) in Gazette of India dated the 17th October, 2011, together with an explanatory memorandum and corrigendum thereto published in Notification No. S.O.2468(E) dated 29th October, 2011.
- (ii) The Income-tax (8th Amendment) Rules, 2011 published in the Notification No. S.O. 2429(E) in Gazette of India dated the 24th October, 2011, together with an explanatory memorandum.

(Placed in Library, See No. LT 5387/15/11)

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R.609(E) published in Gazette of India dated 9th August, 2011 together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of "Partially Oriented Yarn", originating in, or exported from the People's Republic of China, upto and inclusive of 10th February, 2012, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (ii) G.S.R.610(E) published in Gazette of India dated 9th August, 2011 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of opal glassware originating in or exported from China PR and UAE.

- (iii) G.S.R.611(E) published in Gazette of India dated 9th August, 2011 together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of nylon filament yarn of specification synthetic filament yarn including synthetic monofilament of less than 67 decitex, of nylon or other polyamides, originating in, or exported from the People's Republic of China, Chinese Taipei, Malaysia, Indonesia, Thailand and People's Republic of Korea, upto and inclusive of 28th November, 2011, pending finalization of Sunset review investigation being conducted by the Directorate General of Anti-dumping and Allied duties.
- (iv) G.S.R.623(E) published in Gazette of India dated 12th August, 2011 together with an explanatory memorandum seeking to impose anti-dumping duty on imports of Pentaerythritol, originating in, or exported from the Chinese Taipei and imported into India at the enhanced rates as recommended by the Designated Authority in final findings of Mid-term Review Investigation.
- (v) G.S.R.624(E) published in Gazette of India dated 12th August, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 55/2008-Cus., dated 28th April, 2011.
- (vi) G.S.R.628(E) published in Gazette of India dated 17th August, 2011 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of Sodium Nitrite, originating in, or exported from China PR for a further period of five years pursuant to the final findings of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (vii) G.S.R.634(E) published in Gazette of India dated 23th August, 2011 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Caustic Soda, originating in, or exported from Thailand, Chinese Taipei and Norway at the specified rates for a period of five years.
- (viii) G.S.R.640(E) published in Gazette of India dated 24th August, 2011 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of 1-Phenyl-3-Methyl-5-Pyrazolone, originating in, or exported from China PR for a further period of five years pursuant to the final findings of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (ix) G.S.R.641(E) published in Gazette of India dated 24th August, 2011 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of Polytetrafluoroethylene, originating in, or exported from China PR for a further period of five years pursuant to the final findings of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (x) G.S.R.643(E) published in Gazette of India dated 25th August, 2011 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports PVC Flex Film, originating in, or exported from China PR for a period of five years from the imposition of provisional duty, *i.e.*, 30th July, 2010, pursuant to the final findings of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (xi) G.S.R.651(E) published in Gazette of India dated 30th August, 2011 together with an explanatory memorandum seeking to levy safeguard duty on imports of 'NI, 3-dimethyl butyl-N' phenylenediamine, except from developing country other than China PR, for a period of two years, at a specified rate, in pursuance to the findings of the DG Safeguard.
- (xii) G.S.R.663(E) published in Gazette of India dated 6th September, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 14/2010-Cus., dated 20th February, 2010.
- (xiii) G.S.R.667(E) published in Gazette of India dated 9th September, 2011 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of Para nitroaniline, originating in, or exported from China PR for a period of five years in pursuance to the final findings of the DGAD.
- (xiv) G.S.R.699(E) published in Gazette of India dated 20th September, 2011 together with an explanatory memorandum seeking to levy provisional anti-dumping duty on imports of Morpholine, originating in, or exported from, People's Republic of China, European Union and the United States of America and imported into India, for a period of not exceeding six months.

- (xv) G.S.R.700(E) published in Gazette of India dated 20th September, 2011 together with an explanatory memorandum seeking to impose anti-dumping duty on imports of Rubber Chemical PX-13, originating in, or exported from, Korea RP and imported into India at the enhanced rates as recommended by the Designated Authority in final findings of Mid-term Review Investigation.
- (xvi) G.S.R.701(E) published in Gazette of India dated 20th September, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 133/2008-Cus., dated 12th December, 2008.
- (xvii) G.S.R.738(E) published in Gazette of India dated 3rd October, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 137/2008-Cus., dated 26th December, 2008.
- (xviii) G.S.R.739(E) published in Gazette of India dated 3rd October, 2011 together with an explanatory memorandum seeking to continue the levy anti-dumping duty on imports of Caustic Soda, originating in, or exported from, Korea RP and imported into India at modified rates as recommended by the Designated Authority in final findings of Mid-term Review Investigation.
- (xix) G.S.R.775(E) published in Gazette of India dated 20th October, 2011 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of Certain Rubber Chemicals Dibenzothiazole disulphide, originating in, or exported from the People's Republic of China, for a further period of five years pursuant to the final findings of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.

(Placed in Library, See No. LT 5388/15/11)

(11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) S.O. 1475(E) published in Gazette of India dated 28th June, 2011 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (ii) S.O. 1486(E) published in Gazette of India dated 30th June, 2011 together with an explanatory memorandum revising Tariff Value on Brass Scrap (all grades) and Poppy Seeds, based on international prices.
- (iii) The Customs Tariff (Determination of Origin of Goods Under the Preferential Trade Agreement between the Governments of the Republic of India and Malaysia) Rules, 2011 published in Notification No. G.S.R. 500(E) in Gazette of India dated 1st July, 2011, together with an explanatory memorandum.
- (iv) S.O. 1635A(E) published in Gazette of India dated 15th July, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.), dated 3rd August, 2001.
- (v) S.O. 1749(E) published in Gazette of India dated 27th July, 2011 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (vi) S.O. 1759(E) published in Gazette of India dated 29th July, 2011 together with an explanatory memorandum revising Tariff Value on Brass Scrap and Poppy Seeds, based on international prices.
- (vii) S.O. 1889(E) published in Gazette of India dated 12th August, 2011 together with an explanatory memorandum revising Tariff Value on Brass Scrap (all grades) and Poppy Seeds, based on international prices.
- (viii) S.O. 1975(E) published in Gazette of India dated 26th August, 2011 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (ix) S.O. 2028(E) published in Gazette of India dated 30th August, 2011 together with an explanatory memorandum revising Tariff Value on Brass Scrap (all grades) and Poppy Seeds, based on international prices.
- (x) S.O. 2084(E) published in Gazette of India dated 15th September, 2011 together with an explanatory

memorandum revising Tariff Value on Brass Scrap (all grades) and Poppy Seeds, based on international prices.

- (xi) S.O. 2093(E) published in Gazette of India dated 16th September, 2011 together with an explanatory memorandum revising exchange rate of Swiss Franc for imported and export goods.
- (xii) G.S.R.629(E) published in Gazette of India dated 17th August, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.
- (xiii) G.S.R.632(E) published in Gazette of India dated 19th August, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.
- (xiv) G.S.R. 658(E) published in Gazette of India dated 1st September, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.
- (xv) G.S.R. 666(E) published in Gazette of India dated 9th September, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 20/2006-Cus., dated 1st March, 2006.
- (xvi) G.S.R. 674(E) published in Gazette of India dated 12th September, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23rd July, 1996.
- (xvii) G.S.R. 683(E) published in Gazette of India dated 16th September, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated 13th August, 2008.
- (xviii) G.S.R. 760(E) published in Gazette of India dated 13th October, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.
- (xix) G.S.R. 757(E) published in Gazette of India dated 12th October, 2011 together with an explanatory memorandum making certain amendments in the three notifications, mentioned therein.

(Placed in Library, See No. LT 5389/15/11)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): Sir, I beg to lay on the Table:-

(1) A copy each of the Annual Reports for the year 2010-2011 (Hindi and English versions) alongwith Audited Accounts in respect of the following institutes:-

- (i) Institute of Hotel Management, Catering and Nutrition, Lucknow.
- (ii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Mumbai.
- (iii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hajipur.
- (iv) Institute of Hotel Management, Catering and Nutrition (Society), Gurdaspur.
- (v) Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur.
- (vi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Shillong.
- (vii) Institute of Hotel Management, Catering and Nutrition, Chandigarh.
- (viii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior.
- (ix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore.

- (x) Institute of Hotel Management, Catering and Nutrition, Shimla.
- (xi) Institute of Hotel Management and Catering Technology, Thiruvananthapuram.
- (xii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Kolkata.
- (xiii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Noida.
- (xiv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Ahmedabad.
- (xv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad.
- (xvi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati.
- (xvii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar.
- (xviii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa.
- (xix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai.

(2) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the above mentioned institutes for the year 2010-2011.

(Placed in Library, See No. LT 5390/15/11)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): Sir, I beg to lay on the Table a copy of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) (Second Amendment) Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. No. 786(E) in Gazette of India dated the 27th October, 2011 under sub-section (3) of Section 31 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution Act, 2003.

(Placed in Library, See No. LT 5391/15/11)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): Sir, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2010-2011.

(ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5392/15/11)

(2) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission, Gurgaon, for the year 2009-2010, alongwith Audited Accounts under the Electricity Act, 2003.

(Placed in Library, See No. LT 5393/15/11)

(3) A copy of the "Joint Electricity Regulatory Commission" (Distribution Code) Regulations, 2010 (Hindi and English versions) published in the Notification F. No. JERC-15/2010 in Gazette of India dated the 11th August, 2011 under Section 179 of the Electricity Act, 2003.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 5394/15/11)

(5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Rural Electrification Corporation Limited and the Ministry of Power for the year 2011-2012.

(Placed in Library, See No. LT 5395/15/11)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): Sir, I beg to lay on the Table:-

(1) A copy of the Food Safety and Standards Authority of India (Transaction of Business at its meetings) Regulations, 2010 (Hindi and English versions) published in the Notification No. F.1-61/FSSA/2009-DFQC in Gazette of India dated the 10th March, 2011 under Section 93 of the Food Safety and Standards Act, 2006.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5396/15/11)

...(Interruptions)
